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O.A.681/2011
ORDER DATED 12th OF OCTOBER, 2011

N. Dharua.....Applicant

V/s.

Union of India & OthersRespondents

Coram:

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri P.K. Padhi, Ld. Counsel appearing for the applicant and Sri S. Bark, Ld. Addl. Standing Counsel appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record. .

2. This Original Application has been filed with a prayer to direct the Respondents to consider the case of the applicant for payment of superannuation pension and to consider payment of minimum pension from the date of retirement.

3. During the course of argument Sri Padhi brought to my notice that the applicant has filed a representation to the Respondent No.1 vide Annexure-A/4 dated 22.07.2011 and having received no response, he has moved this Tribunal in the present O.A. However, during the course of hearing on admission Ld. Counsel for the applicant submitted that he would be satisfied if a direction is issued to Respondent No.1 to consider the representation vide Annexure-A/4 dated 22.07.2011 and dispose of the same within a specific time frame.

4. Having considered to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.1 is directed to consider and dispose of the pending

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representation vide Anneure-A/4 and pass a speaking & reasoned order as per rule within a period of 90 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.1 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.

K.B